PUBLIC ANNOUNCEMENT - FORM A

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/S KEYA BUILDTECH LLP

RELEVANT PARTICULARS

1	Name of corporate debtor	M/s KEYA BUILDTECH LLP
2	Date of incorporation of corporate debtor	15/02/2017
3	Authority under which corporate debtor is incorporated / registered	RoC-Ahmedabad
4	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	LLPIN: AAI-5694
5	Address of the registered office and principal office (if any) of corporate debtor	D/57 SILVAR PARK, KARODLIA ROAD, VADODARA, Gujarat, India, 390016
6	Insolvency commencement date in respect of corporate debtor	20.01.2026 (Date of Order)
7	Estimated date of closure of insolvency resolution process	19.07.2026 (180 days from the insolvency commencement date)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Punit Handa IBBI/IPA 002/IP-N00298/2017-18/10857
9	Address and e-mail of the interim resolution professional, as registered with the Board	Ground Floor, 1005, Sector 31-32A, Gurugram, Haryana-122001 Email: punithanda@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Ground Floor, 1005, Sector 31-32A, Gurugram, Haryana -122001 Email: irpkeyabuildtech@gmail.com
11	Last date for submission of claims	03.02.2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Real Estate Allottee
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class-real estate allottee 1. Munish Aggarwal (IBBI/IPA-001/IP-P-02416/2021-2022/13622) 2. Dipti Narayan Mundra (IBBI/IPA-001/IP-P-02845/2023-2024/14366) 3. Premraj Ramratan Laddha (IBBI/IPA-001/IP-P00060/2017-18/10138)	
14	(a) Relevant Forms:- the submissions of claims with proofs are to be made in accordance with chapter IV of the insolvency and bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation 2016. The Proof of claim is to be submitted in by way of the following specified forms: Form B – for claims by operational creditors Form C – for claims by financial creditors other than home Buyers. Form CA – for claims by Home Buyers Form D – for claims by workmen and employees Form E – for claims by Authorized Representative of workmen and employees Form F – for claims by Creditors (Other than Operational creditors and Financial Creditors) In order to get the form, you may download the above-mentioned forms on the website: https://ibbi.gov.in/en/home/downloads (b) Details of authorized representatives will be provided through mail on request.	

Notice is hereby given that the NCLT, Ahmedabad bench has ordered the commencement of a corporate insolvency resolution process of the KEYA BUILDTECH LLP on 20.01.2026.

The creditors of KEYA BUILDTECH LLP are hereby called upon to submit their claims with proof on or before 03.02.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class – Home Buyers in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

-Sd-
Mr. Punit Handa Interim Resolution Professional
For M/s KEYA BUILDTECH LLP
Regn No:-IBBI/IPA 002/IP-N00298/2017-18/10857

Date: 21.01.2026
Place: Gurugram

જાહેર જાહેરાત - ફોર્મ A

(ભારતની ઈન્સોલ્વન્સી અને બેંકરપ્ટસી બોર્ડના નિયમો, 2016 ના નિયમ 6 હેઠળ,
કોર્પોરેટ પર્સન્સ માટે ઈન્સોલ્વન્સી રિઝોલ્યુશન પ્રક્રિયા)
M/s KEYA BUILDTECH LLP ના દેવુંદારોની નોંધ માટે

RELEVANT PARTICULARS

1	કોર્પોરેટ દેવુંદારનું નામ:	M/s KEYA BUILDTECH LLP
2	કોર્પોરેટ દેવુંદારની સ્થાપનાની તારીખ:	15/02/2017
3	નોંધણી અધિકારી:	RoC-Ahmedabad
4	લિમિટેડ લાયબિલિટી ઓળખ નંબર:	LLPIN: AAI-5694
5	નોંધાયેલ કાર્યાલયનું સરનામું:	D/57 SILVAR PARK, KARODLIA ROAD, VADODARA, Gujarat, India, 390016
6	આદેશની તારીખ:	20.01.2026 (Date of Order)
7	દેવાલિયા પ્રક્રિયા આરંભ તારીખથી 180 દિવસ પછીની અંદાજિત પૂર્ણતાની તારીખ:	19.07.2026
8	આંતરિમ નિવારણ વ્યાવસાયિકનું નામ:	પુનિત હાંડા IBBI/IPA 002/IP-N00298/2017-18/10857
9	આંતરિમ નિવારણ વ્યાવસાયિકનું સરનામું:	ગ્રાઉન્ડ ફ્લોર, 1005, સેક્ટર 31-32A, ગુરુગ્રામ, હરિયાણા-122001. ઈ-મેલ (બોર્ડ પર નોંધાયેલ): punithanda@gmail.com
10	પત્રવ્યવહાર માટે સરનામું અને ઈ-મેલ:	ગ્રાઉન્ડ ફ્લોર, 1005, સેક્ટર 31-32A, ગુરુગ્રામ, હરિયાણા-122001. ઈ-મેલ (બોર્ડ પર નોંધાયેલ): Email:irpkeyabuildtech@gmail.com
11	દાવા રજૂ કરવાની અંતિમ તારીખ:	03.02.2026
12	દેવુંદારોનો વર્ગ:	Real Estate Allottee
13	વર્ગમાં આવતા દેવુંદારો (રીયલ એસ્ટેટ અલોટી) માટે અધિકૃત પ્રતિનિધિ તરીકે કાર્ય કરવા માટે ઓળખાયેલા દેવાલિયા વ્યાવસાયિકોના નામ: ૧. મુનિશ અગ્રવાલ (IBBI/IPA-001/IP-P-02416/2021-2022/13622) ૨. દીપ્તિ નારાયણ મુન્દ્રા (IBBI/IPA-001/IP-P-02845/2023-2024/14366) ૩. પ્રેમરાજ રામરતન લઠ્ઠા (IBBI/IPA-001/IP-P00060/2017-18/10138)	
14	s(a) સંબંધિત ફોર્મ્સ: પુરાવા સાથે દાવા રજૂ કરવાનું કાર્ય દેવાલિયા અને દિવાળિયા બોર્ડ ઓફ ઈન્ડિયા (Insolvency Resolution Process for Corporate Persons) નિયમો, 2016 ના અધ્યાય IV મુજબ કરવાનું રહેશે. દાવાનો પુરાવો નીચે દર્શાવેલ નિર્ધારિત ફોર્મ્સ મારફતે રજૂ કરવાનું રહેશે: ફોર્મ B– ઓપરેશનલ દેવુંદારો દ્વારા દાવા માટે ફોર્મ C– હોમ બાયર્સ સિવાયના નાણાકીય દેવુંદારો દ્વારા દાવા માટે ફોર્મ CA– હોમ બાયર્સ દ્વારા દાવા માટે ફોર્મ D– કામદારો અને કર્મચારીઓ દ્વારા દાવા માટે ફોર્મ E– કામદારો અને કર્મચારીઓના અધિકૃત પ્રતિનિધિ દ્વારા દાવા માટે ફોર્મ F– અન્ય દેવુંદારો (ઓપરેશનલ અને નાણાકીય દેવુંદારો સિવાય) દ્વારા દાવા માટે ફોર્મ મેળવવા માટે, ઉપર જણાવેલ ફોર્મ્સ નીચેની વેબસાઈટ પરથી ડાઉનલોડ કરી શકાય છે: https://ibbi.gov.in/en/home/downloads (b) અધિકૃત પ્રતિનિધિઓની વિગત વિનંતી પર ઈ-મેલ મારફતે ઉપલબ્ધ કરાવવામાં આવશે.	

આ દ્વારા જાણ કરવામાં આવે છે કે એન.સી.એલ.ટી., અમદાવાદ બેન્ચ દ્વારા KEYA BUILDTECH LLP સામે 20/01/2026ના રોજ કોર્પોરેટ ઈન્સોલ્વન્સી રિઝોલ્યુશન પ્રક્રિયા શરૂ કરવાનો આદેશ આપવામાં આવ્યો છે.

KEYA BUILDTECH LLP ના તમામ દેવુંદારોને આ દ્વારા સૂચના આપવામાં આવે છે કે તેઓ પોતાના દાવાઓ પુરાવા સાથે એન્ટ્રી નં. 10 સામે દર્શાવેલા સરનામે આંતરિમ નિવારણ વ્યાવસાયિકને 03.02.2026 સુધી અથવા તે પહેલાં રજૂ કરે.

નાણાકીય દેવુંદારોને તેમના દાવાઓ પુરાવા સાથે ફક્ત ઈલેક્ટ્રોનિક માધ્યમથી જ રજૂ કરવા રહેશે. અન્ય તમામ દેવુંદારો તેમના દાવાઓ પુરાવા સાથે વ્યક્તિગત રીતે, પોસ્ટ દ્વારા અથવા ઈલેક્ટ્રોનિક માધ્યમથી રજૂ કરી શકશે.

એન્ટ્રી નં. 12 સામે સૂચિબદ્ધ વર્ગમાં આવતા નાણાકીય દેવુંદારોએ, એન્ટ્રી નં. 13 સામે સૂચિબદ્ધ ત્રણ દેવાલિયા વ્યાવસાયિકોમાંથી કોઈ એકને અધિકૃત પ્રતિનિધિ તરીકે પસંદ કરી, હોમ બાયર્સના વર્ગ માટે ફોર્મ CA માં પોતાની પસંદગી દર્શાવવાની રહેશે.

દાવાના ખોટા અથવા ભ્રામક પુરાવા રજૂ કરવાથી દંડની કાર્યવાહી લાગુ પડશે.

-Sd-
Mr. Punit Handa Interim Resolution Professional
For M/s KEYA BUILDTECH LLP
Regn No:-IBBI/IPA 002/IP-N00298/2017-18/10857

Date: 21.01.2026
Place: Gurugram